

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 168 OF 2018 &
IA NO. 1458 OF 2018

Dated: 17th December, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Tata Power Delhi Distribution Ltd.

....Appellant(s)

Versus

Delhi Electricity Regulatory Commission

....Respondent(s)

Counsel for the Appellant(s)

: Mr. Rahul Kinra
Mr. Anurag Bansal (Rep.)
Ms. Sakshi Mehrotra (Rep.)

Counsel for the Respondent(s)

: Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-1

ORDER

IA No. 1458 of 2018

(Appln. for condonation of delay in filing reply)

For the reasons set out in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. The application is disposed of.

APPEAL NO. 168 OF 2018

Four weeks' time is granted to the learned counsel appearing for the Appellant to file rejoinder i.e. on or before 07.01.2019 with advance copy to the other side.

List the matter on **04.02.2019**.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member